

DDA crisis due to tied up investments

2864. SHRI V. GOPALSAMY:
SHRI T. R. BALU:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to a news item under the caption 'DDA crisis due to tied up investment' which appeared in the Times of India dated the 23rd February, 1987;

(b) if so, what are the details of the investments tied up during the last three years, year-wise;

(c) what is the total amount thus tied up as on date;

(d) what steps are being taken to ease the financial problems of DDA; and

(e) what are long term plans in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH):

(a) Yes, Sir, the news item appeared in Times of India dated 24-2-1987.

(b) and (c) The DDA have informed that as on 31-3-1986, following investments were tied up:

(1) Rs. 133.18 crores on Asiad Properties.

(2) Rs. 108.64 crores on maintenance of resettlement colonies.

(3) Rs. 30.95 crores on additional investments in plan scheme.

(4) Rs. 70.12 crores blocked in houses allotted on hire purchase basis. Year-wise break up is not available.

DDA has received from Asia properties till date a sum of Rs. 141.85 crores as per detail given below:—

(Rs. in crores)

1. Indira Gandhi Stadium.	
Cycle Velodrome shooting ranges etc.,	62.05
2. Dining Hall Shopping Complex.	8.13
3. Cultural centre practice hall	9.81
4. Disposal of flats in Asian (James Village Complex)	61.86
TOTAL:	141.85

(d) and (e) With the releases during the year position has comparatively eased.

Inclusion of Dhangar Tribe in the Scheduled Tribes List

2865. SHRIMATI SURYAKANTA JAYAWANTRAO PATIL: Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that Government of Maharashtra had recommended to the Central Government sometime in 1986 to include Dhangar Tribe in the list of Scheduled Tribes;

(b) if so, what action the Central Government has so far taken in the matter; and

(c) if the answer to part (a) above be in the negative, what are the reasons therefor, and what remedial steps Government propose to take for implementing the above recommendations?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) to

The recommendation received from the Government of Maharashtra regarding the list of Scheduled Tribes cannot be disclosed in the public interest. The same along with similar other proposals is being considered in the context of the proposed comprehensive revision of the list of Scheduled Castes and Scheduled Tribes. Further, amendment in the existing list of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341(2) and 342(2) of the Constitution.

Expenditure on SYL Canal

2866. SHRI J. P. GOYAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that the Central Government have decided to underwrite the entire expenditure on the Sutlej-Yamuna Link Canal;

(b) what is the progress so far made in the construction of the Canal;

(c) whether the Central Government has taken over or they propose to take over the construction of the Canal;

(d) if so, the details in this regard; and

(e) if not, the reasons therefor and by when the entire expenditure on the construction of the Canal is likely to be met by the Central Government?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) 80.4 per cent of the earthwork and 24 per cent of the lining work has been completed up to the end of February, 1987 and the works are in progress. Work on all the 11 major and 41 medium cross-drainage works is in progress. Of the 15 national highway and state road bridges, work is in progress on 14 bridges, and of the 55 villages road bridges work is in progress on 53 of them. The work on remaining structures would also be taken up shortly.

(c) No, Sir.

(d) Does not arise.

(e) The progress on the Project is being regularly monitored by the Ministry of Water Resources and several measures have been suggested to the Punjab Government for expediting the work on the Canal. According to present schedule prepared by the Government of Punjab the Project is to be completed by March, 1988 by which time the entire expenditure is likely to be met by the Central Government.

Guidelines for Prevention of Unauthorised Constructions in Delhi

2867. SHRI K. GOPALAN:

SHRI V. GOPALSAMY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have laid down any guidelines for prevention and checking of unauthorised constructions and encroachments on public premises in Delhi at a meeting convened by Home Minister on 18th June, 1985;

(b) whether any steps have been taken to implement these guidelines through change in laws to implement the recommendation thereof; if not, what are the reasons therefor;

(c) whether any representations have been received about inaction of local authorities to remove the encroachments on public premises, constructions of boundary walls, and fences in DDA Colonies and other public areas;

(d) if so, the number of complaints received by the Delhi Administration during the last three years in this regard year-wise figures; and

(e) what are the details of the cases where action has not been taken together with reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH):

(a) Yes, Sir.